SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Civil Appeal No(s). 3645/2020

METROPOLITAN EVENT MANAGEMENT (EARLIER KNOWN AS MGF EVENT MANAGEMENT)

Appellant(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE DELHI

Respondent(s)

(IA No.114792/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.114791/2020-STAY APPLICATION and IA No.114794/2020-EXEMPTION FROM FILING O.T.)

Date: 13-01-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE KRISHNA MURARI

For Appellant(s) Mr. Zoheb Hossain, AOR Mr. Ruchir Bhatia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R $\,$

Issue notice, returnable within four weeks.

Dasti, in addition, is permitted.

Liberty is granted to serve on the Standing Counsel for the Central Agency.

In the meantime, the operation of the impugned judgment shall remain stayed.

(DEEPAK SINGH) COURT MASTER (SH) (VIDYA NEGI) COURT MASTER (NSH)